

12.15 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS, 1978-79 OF THE MINISTRY OF EXTERNAL AFFAIRS

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of External Affairs for 1978-79. [Placed in Library. See No LT-2018/78].

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS OF LOK SABHA.

अब तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री लारंग साहू) : मैं लोक सभा के विभिन्न सत्रों में मंत्रियों द्वारा दिए गए विभिन्न प्राश्वासनों, वचनों तथा की गई प्रतिज्ञाओं पर सरकार द्वारा की गई कार्यवाही दर्शाने वाले निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) मन्त्रालय पर रखता हूँ :

(1) विवरण संख्या 28	दसवा सत्र	1974	(पाचवी लोक सभा)
(2) विवरण संख्या 11	सोलहवा सत्र	1976	
(3) विवरण संख्या 8	सत्तरवां सत्र,	1976	
(4) विवरण संख्या 8	दूसरा सत्र	1977	(छठी लोक सभा)
(5) विवरण संख्या 3	तीसरा सत्र	1977	
(6) विवरण संख्या 4	तीसरा सत्र	1977	
(7) विवरण संख्या 1	चौथा सत्र	, 1978	

[Placed in Library. See No. LT-2019/78].

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice Sir, I draw your attention to item 3 and I quote

1. Statement No. XXVIII-Tenth Session, 1974	} Fifth Lok Sabha
2. Statement No. XI-Sixteenth Session, 1976		
3. Statement No. VIII-Seventeenth Session, 1976		
4. Statement No. VIII-Second Session, 1977	} Sixth Lok Sabha
5. Statement No. III-Third Session, 1977		
6. Statement No. IV-Third Session, 1977		
7. Statement No. I-Fourth Session, 1978		

You have, Sir, I can well remember, uttered a dozen times in this Session that this sort of thing should not happen. I fully realise that the blame lies on the erstwhile Government as well but the House has a right to know why has it been delayed to such a great extent, otherwise the whole thing becomes infructuous.

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, further to what Mr. Jyotirmoy Bosu has said, you will

kindly notice that while putting this matter of various statements before the House today the Minister has not followed the practice of giving a statement showing the reasons as to why there is delay. Even when there is a small delay reasons are given and it is accompanied by a statement giving reasons both in English and Hindi as to why it has not been done. Now, we find that the Minister has stopped even giving reasons.

My second point is this. I hope, Sir, you know there is a Parliamentary Committee on Government Assurances. This Committee on Government Assurances is a novel idea started by us in this Parliament. Sir, if the statement on action taken comes as late as four years after the assurances have been given, and then they will go to the Committee on Government Assurances and before they submit the report it will take some time, and by that time it may perhaps be Seventh Lok Sabha. So, Sir, my suggestion is that you must give this matter a serious consideration and see whether rules cannot be improved and toned up in this regard to compel the Government to give these statements in time even if the action taken is not completed.

MR SPEAKER: We are now revising the Rules. Why don't you give a suggestion?

SHRI JYOTIRMOY BOSU: You are not calling the Rules Committee meeting.

MR SPEAKER: I am calling it. You will receive the notice.

PROF P G MAVALANKAR: Sir, if the Government does not give these statements in time then the whole purpose of Assurances Committee—which is a good innovation—will be lost.

श्री कंवर लाल बुरत (दिल्ली सदर): यह जो सभा पटल पर स्टेटमेंट्स मंत्री महोदय ने रखे हैं इन में आप देख रहे हैं कि 1974 से आज चार साल के बाद मंत्री महोदय यह बता रहे हैं कि ये आश्वासन जो 1974 में दिए गए थे उन पर अब कार्यवाही हो रही है और कार्यवाही भी ठीक है या गलत यह आपें एग्जैमिन होगा। जिस परपज के लिए यह आश्वासन या वह भी खरब इस तरह से हो जाता है। यह कोई एक प्राइमोलेट केस नहीं है। अगर आप रिपोर्ट्स और भी जो होती हैं

उनको देखें तो आपको पता चलेगा कि पांच छः और साठ साल के लेट जाती हैं। आप गवर्नमेंट को डाइरेक्शन दें कि वह ठीक समय पर इनको रखे और अगर कानून में या प्रोसीजर में कोई बदल करने की जरूरत हो तो वह बदल भी करे। अन्यथा जो आश्वासन मंत्री महोदय देते हैं या वादे करते हैं उनका कोई फायदा नहीं होगा। पार्लियामेंट के जो अधिकार हैं उनके ऊपर भी इसकी वजह से आघात होगा। यह मेरी आपसे प्रार्थना है।

श्री सारंग साय अध्यक्ष महोदय, यह बात सही है कि इस प्रकार के सवाल पिछली बार भी आये हैं ! . . .

SHRI JYOTIRMOY BOSU: Democracy ceased to function; it was eclipsed during the Emergency.

AN HON MEMBER: We are concerned with the present government.

श्री सारंग साय : यह बात सही है कि माननीय सदस्य जिस उद्देश्य की पूर्ति के लिये मंत्रियों से जो आश्वासन लेते हैं उसका उचित समय पर पालन हो। इसमें कोई दो रायें नहीं हैं। मैं यह निवेदन करना चाहता हूँ कि जो आश्वासन पहले दिये गये हैं आखिर उनको आज हमको रखना तो पड़ेगा ही। हम इस बात पर भी विचार कर रहे हैं कि माननीय सदस्यों की जो भावना है उसको हम किस प्रकार स हल कर सकें, उसके लिये कोशिश करते हैं।

जहां तक नियमों का प्रश्न है, उसके बारे में आप यदि उसको रूल्स कमेटी में रखें और परिवर्तन हो तो हमें कोई एतराज नहीं है। जो इस्ट्रक्शन्स मिलेंगी उनको हम पालन करने के लिए तैयार हैं।

MR SPEAKER: There are two things. One is that you have to give an explanation. The rules require that, whenever there is delay you must give explanation. You have broken that rule; that should not be so in

[Mr. Speaker]

future. Secondly, even if it related to 1974, we are not on what the earlier government did or did not do; one year has elapsed and it is your responsibility. There should be no further delay. I hope this will be strictly followed.

श्री नारंग लाल : अध्यक्ष महोदय, इसके लिये मुझे अफसोस है। रीजन्स में समा पटल पर रख दूंगा। श्रीर समा चाहता हूँ इसके लिए, श्रीर भागे प्रयास करेंगे कि जल्दी पूरा हो।

SHRI KANWAR LAL GUPTA: On a point of order. You have asked the Minister to give reasons for this. So far as I understand in this case the Minister is not supposed to give reasons. Reasons are given in those cases where the matter sent to the committee is to be laid on the Table of the House. This relates to the Assurances Committee.

MR. SPEAKER: Which rule are you referring to?

SHRI KANWAR LAL GUPTA: It is in the rules.

MR. SPEAKER: Therefore, I should look into the book? No, no. This is not the way to raise a point of order. I may be right or I may be wrong. But you must make sure when you raise a point of order.

SHRI KANWAR LAL GUPTA: I will show you the rule.

SHRI SOMNATH CHATTERJEE (Jadavpur): Our experience in the Committee is that whenever a reference is made to different ministries, they take inordinately long time and sometimes we have to send reminders on behalf of the Secretariat of Parliament. I have the privilege of being chairman of one of the committees; we have to send reminder after reminder. Now a days, we give a time-limit and if the ministries do not supply it, we

do it without the assistance of the ministries. This is not an isolated matter, this has become a pernicious habit in the functioning of the ministries. The Minister of Parliamentary Affairs has a special responsibility in this matter. Therefore, I request that this matter should be taken up seriously and a direction must be given by you. Nothing is being done; that is the unfortunate experience.

SHRI KANWAR LAL GUPTA: Rule 323 says:

"There shall be a Committee on Government Assurances to scrutinise the assurances, promises, undertakings, etc. given by Ministers from time to time, on the floor of the House and to report on—

(a) the extent to which such assurances, promises, undertakings, etc have been implemented; and

(b) where implemented whether such implementation has taken place within the minimum time necessary for the purpose."

In this case the Minister is not supposed to give the reasons for delay, he is under no obligation.

MR. SPEAKER: I do not agree with you. The standing practice in this House has been that they have to offer explanation.

SHRI KANWAR LAL GUPTA: It is not in the rule, perhaps you can change the rule

MR. SPEAKER: We have had enough discussion.

SHRI HARI VISHNU KAMATH (Hoshangabad): This rule may be changed.

MR. SPEAKER: There is no difficulty, that is about the Committee. We shall now take up the call attention notice.